

- (7) Supplementary Statement No. VIII. First Session of the Provisional Parliament, 1950 [See Appendix VII, annexure No. 7.]

POINT OF ORDER

Mr. Deputy-Speaker: I am giving my ruling on the point of order. A point of order was raised by Shri Frank Anthony on the 5th August, 1953, after the Question Hour was over and while the Minister was called upon to lay papers on the Table, relating to the right of Members to raise points of order in general and in respect of the application of rule 291. The previous day, a point was raised by Shri Rohini Kumar Chaudhury who said that it was usual to raise points after the Question Hour. Obviously, it was not a point of order and in that context I stated by way of reply to Shri Frank Anthony's point that the point of order should relate to the business which was actually under discussion in the House and the words "at any time" in rule 291 should not be construed to mean to relate to any subject though it was not actually before the House or coming before the House immediately. All the same, I was prepared to look into the matter if Members so desired. Subsequently, some Members, including Shri Anthony, sent me a notice raising a point of privilege in connection with this matter. The point of order is not a point of privilege and, therefore, the notice was inadmissible. Nevertheless, I took the opportunity of inviting the signatories to a discussion on this matter on the 6th August, 1953 to hear their points of view. After hearing the Members and going through the various rulings given from time to time on this matter, the following conclusions emerge:

- (1) A point of order is an extraordinary process which, when raised, has the effect of suspending the proceedings before the House. The scope of rule 291 is not unrestricted

but subject to the consideration that any Member has got a right to raise any point of order at any time on a matter or any business then under discussion in the House, but he should do so there and then and not raise it after that business is over.

- (2) As regards any matter relating to the maintenance of order in the House or regulation of business or of its order before the House, a point of order can be raised at any time immediately the matter arises for consideration whether any proceedings are going on then in the House or during an interval between the termination of one item in the agenda and the commencement of another.

A point of order can no doubt be formulated by a Member at any time with due regard to the above considerations. It is the responsibility of the Chair, however, to decide whether the point so formulated is a point of order or not and his decision is final.

ANDHRA STATE BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to provide for the formation of the State of Andhra, the increasing of the area of the State of Mysore and the diminishing of the area of the State of Madras, and for matters connected therewith.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the formation of the State of Andhra, the increasing of the area of the State of Mysore and the diminishing of the area of the State of Madras, and for matters connected therewith."

The motion was adopted.

Dr. Katju: I introduce *the Bill.

*Introduced with the recommendation of the President.